



2026:AHC:340

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5312 of 2025

Dashrath Singh

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Manoj Kumar, Ram Jiyawan
Yadav

Counsel for Respondent(s) : C.S.C., Deepak Gaur

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Muneshwar Singh, learned standing counsel for the state-respondents and Sri Deepak Gaur, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding and directing the Board of Revenue, U.P. at Prayagraj (respondent no.2) to decide the Case No.REV/3818/2022 (Computer Case No.AL20220645003818) (Motilal vs. Dashrath Singh and Others), under Section 331 of the U.P. Z.A. & L.R. Act, pending before him preferably within the stipulated period as prescribed by this Hon'ble Court."

3. Counsel for the petitioner states that revision arising out of the proceeding under Section 229-B of the U.P. Z.A. & L.R. Act, filed by the private respondents is pending before respondent no.2 since 2022. He further placed the copy of

the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 5, 2026

C.Prakash

(Chandra Kumar Rai,J.)